

(611)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A.NO.392/88

Hon'ble Shri Justice S.C.Mathur, Chairman
Hon'ble Shri P.T.THIRUVENGADAM, Member(A)

New Delhi, this 04th day of April, 1995

Shri M.R.Puri,
S/o Shri B.R.Puri
Area Officer
Northern Railway
Gaziabad(UP)
R/o Kothi No.T/3A
Railway Road
Gaziabad(UP).

.... Applicant

(By Shri G.D.Gupta, Advocate)

Versus

Union of India through

1. The Secretary
Ministry of Railways
Railway Board
Rail Bhawan,
Rafi Marg
NEW DELHI.

2. The General Manager
Northern Railway
Baroda House
New Delhi.

3. The Divisional Railway Manager
Northern Railway
State Entry Road
NEW DELHI.

... Respondents

(By Shri I.C.Sudhir, Advocate)

O R D E R (Pral)

Hon'ble Shri Justice S.C.Mathur, Chairman

The learned counsel for the respondents has filed
a Supplementary Affidavit dated 3.4.1995. It is placed on
the record.

Shri G.D.Gupta, learned counsel for the applicant
states that his client Mr. M.R.Puri has instructed ^{him} to withdraw

..... 2/-

this application. The application is accordingly dismissed as withdrawn. There shall be no order as to costs. Interim order, if any, operating shall stand discharged.

P. J. 26

(P.T. THIRUVENGADAM)
MEMBER(A)

L. S. M.

(S.C. MATHUR)
CHAIRMAN

/RAO/